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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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+ RFA 453/2023, CM APPL. 30034/2023 & 30035/2023

SMT VANDANA GUPTAAppellant

Through: Mr. Shiv Charan Garg and Mr. Imran

Khan, Advocates

versus

SMT ANJANI GUPTARespondent

Through: Mr. Umang Tyagi, Ms. Nikita Anand

and Ms. Aadya Gupta, Advocates

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+ RFA 475/2023, CM APPL. 31958/2023, 31959/2023, 31960/2023,

<u>31961/2023 & 34346/2023</u>

SMT VANDANA GUPTAAppellant

Through: Mr. Shiv Charan Garg and Mr. Imran

Khan, Advocates

versus

SMT ANJANI GUPTARespondent

Through: Mr. Umang Tyagi, Ms. Nikita Anand

and Ms. Aadya Gupta, Advocates

11 +

RFA 568/2023 & CM APPL. 36870/2023

VANDANA GUPTAAppellant

Through: Mr. Shiv Charan Garg and Mr. Imran

Khan, Advocates

versus

ANJANI GUPTARespondent

Through: Mr. Umang Tyagi, Ms. Nikita Anand

and Ms. Aadya Gupta, Advocates





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[Physical Hearing/Hybrid Hearing (as per request)]

The Hon'ble Judge is on leave today.

Re-notify the matter on 07.04.2025.

BY ORDER

(COURT MASTER)

NOVEMBER 18, 2024/*rk*

Click here to check corrigendum, if any